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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

D.A. No: 943 of 1994

OPEN COURT

T.A. No:

DATE OF DECISION: 27.6.94

R.B. Rastogi

PETITIONER.

C/A Sri R.D. Agrawal

ADVUCATE FOR THE  
PETITIONER

VERSUS

Union of India & Others

RESPONDENTS.

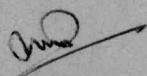
ADVOCATE FOR THE  
RESPONDENTS.

C O R A M

The Hon'ble Mr. Maharaj Din, Member 'J'

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether to be circulated to all other Bench?

  
SIGNATURE  
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JAYANTI/

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 943 of 1994

R.B. Rastogi ::::::: Applicant

Versus

Union of India  
and Others ::::::: Respondents

Hon'ble Mr. Maharaj Din, Member 'J'

The applicant is employed as a Upper Division Clerk under the respondents at Bareilly. The applicant being longest stayee at Bareilly, <sup>he</sup> has been proposed to be transferred elsewhere <sup>vide</sup> Annexure A-1 and his name is mentioned at serial no.1 therein. In Annexure A-1, the date of birth of the applicant is shown as 13.12.1939 <sup>on</sup> will become due to retirement on attaining the age of superannuation at the age of 58 years. The applicant will attain the 55 years of age in the month of December, 1994. According to the guide lines of department (Annexure A-3), It is said that the persons having attained the age of 55 years prior to the issue of posting order should not be transferred except at the request to the station of their choice, if they have to move on promotion and if there is no clear vacancy in the station where they are served, they will still be moved irrespective of consideration of age. The name of the applicant has been proposed for transfer

*Received and recorded  
at 24.8.94 based on  
Supersets application  
24.8.94*

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to some other place vide Annexure A-1 but, no transfer order has been passed as yet. The case of the applicant may be considered sympathetically by the department and to this effect the applicant have also submitted the representation (Annexure A-4) which has not been replied so far.

**2.** In these circumstances, the application of the applicant is disposed of with the direction to the respondents to dispose of the representation (Ann. A-4) of the applicant with reasoned and speaking order within a period of 30 days from the date of receipt of the order. In the meantime, the applicant may not be disturbed from the present place of posting. The application of the applicant is disposed of at admission stage with the above direction.

  
Member 'J'

Allahabad, Dated 27th June, 1994

/M.M./